

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW NO. 113 OF 2020

IN

PIL WRIT PETITION NO. 40 OF 2019

The Goa Foundation

..... Petitioner

V e r s u s

Town & Country Planning Dept. & Ors.

..... Respondents

Ms. Norma Alvares and Ms. Anamika Gode, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1, 3 and 4.

Mr. J. Supekar and Mr. Sufiyan Sayed, Advocate for the Respondent no.8 in PILWP No.40/2019.

**Coram :- DAMA SESHADRI NAIDU &
M. S. JAWALKAR, JJ.**

Date : 10th September, 2020

P.C.

The learned Counsel for the petitioner informs the Court that after filing this Writ Petition, the petitioner came to know about certain other developments. Therefore, the petitioner wants to have the pleadings amended. For that, the petitioner has already filed an application.

2. Though, initially, the learned Advocate General has insisted that the petitioner should come up with a fresh Writ Petition after

withdrawing this; in the end, he has left it to the discretion of the Court. But the learned Counsel for the 8th respondent wants to place on record the 8th respondent's reply opposing the amendment. According to him, the parties live in Mumbai and need atleast three weeks.

3. Under these circumstances, we grant two weeks to the 8th respondent to come up with reply, if any, finally.

4. Post the matter on 24.09.2020.

M. S. JAWALKAR

DAMA SESHADRI NAIDU, J.

arp/*